



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. _____ OF 2026
(@SLP(CRL.) NO.1813 OF 2026)

SANJEEV KUMAR @ MUNMUN

.....

APPELLANT

VERSUS

STATE OF UTTAR PRADESH

.....

RESPONDENT

O R D E R

1. Heard.

2. Leave granted.

3. Having heard the learned counsels appearing for the parties and on perusal of the judgment of the trial court as affirmed by the High Court, we notice that the overt act attributed to the appellant was that he had thrown hand bombs when co-accused Arvind Kumar alias Lalla (A1) had fired against Dr.Suresh Chandra Pandey (since deceased).

4. Surprisingly none of the injured persons have been examined by the prosecution, namely, Anil, Rajeev, Rajnish

and Krishnand, who are said to have been injured when bomb was thrown at them according to the Balesh (PW-2) an injured witness.

5. In that view of the matter and also having regard to the fact that appellant was on bail during the course of the trial as well as when the matter was pending before the High Court in appeal, we are of the considered view that the order of sentence imposed by the Special Judge, Shahjahanpur in Sessions Trial No.383/1987 dated 17.02.1989 affirmed by the High Court in Criminal Appeal No.460 of 1989 dated 08.01.2026 stands suspended and appellant is ordered to be enlarged on bail subject to such terms and conditions as may be imposed by the jurisdictional sessions court.

6. Accordingly, the prayer for suspension of sentence is allowed.

.....J.
(ARAVIND KUMAR)

.....J.
(PRASANNA B. VARALE)

New Delhi;
March 12, 2026.

REVISED

ITEM NO.33

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1813/2026

[Arising out of impugned final judgment and order dated 08-01-2026 in CRLA No. 460/1989 passed by the High Court of Judicature at Allahabad]

SANJEEV KUMAR @ MUNMUN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

FOR ADMISSION

IA No. 32226/2026 - EXEMPTION FROM FILING O.T.

Date : 12-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Talha Abdul Rahman, AOR
Mr. Sudhanshu Tewari, Adv.
Mr. Faizan Ahmed, Adv.
Mr. Shuktiz Sinha, Adv.
Mr. Ujjwal Singh, Adv.

For Respondent(s) :Ms. Sakshi Kakkar, AOR
Mr. Mrigank Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Prayer for suspension of sentence is allowed in terms of the Signed Order.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

(Corrected Signed Order is placed on the file)

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Mr. Ujjwal Singh, Adv.

For Respondent(s) :Ms. Sakshi Kakkar, AOR
Mr. Mrigank Mishra, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Leave granted.**
- 2. Appeal is allowed in terms of the Signed Order placed on the file.**
- 3. Pending application(s), if any, shall stand disposed of.**

**(RASHI GUPTA)
COURT MASTER (SH)**

**(AVGV RAMU)
COURT MASTER (NSH)**